

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

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NOTIFICATION

Dated: Shillong, the 20<sup>th</sup> September, 2021.

No.LJ(A)13/2017/77- In pursuance to Hon'ble Supreme Court's direction in Order dated 16.12.2019 in the matter of *Suo Moto to Writ Petition (Crl) No(s)1/2019* in Alarming Rise in the Number of Reported Child Rape Incidents read with Section 28(1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to set up an additional exclusive POCSO Court in Shillong, East Khasi Hills District under the aforesaid Act temporarily and to confer power to the Special Judge to try pending rape and POCSO Act cases within the District as per Fast Track Special Courts Scheme of the Govt. of India.

This issues vide sanction No.LJ(A)13/2017/58 dated 20<sup>th</sup> January, 2021.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo. No.LJ(A)13/2017/77-A,

Dated: Shillong, the 20<sup>th</sup> September, 2021.

Copy forwarded to :-

1. The Registrar General; High Court of Meghalaya with reference to his letter No.HCM.II/130/2013/Estt/244 dated 6<sup>th</sup> September, 2021.
2. The Accountant General (A&E), Meghalaya, Shillong.
3. The Advocate General, Shillong.
4. The District & Sessions Judge, Shillong.
5. The Special Judge, Additional e POCSO Court, East Khasi Hills, Shillong.
6. The Superintendent of Police, East Khasi Hills, Shillong.
7. The Superintendent of Police, (CB/ACB), Shillong.
8. The Director Printing & Stationery, Shillong for publication of the notification in the Meghalaya Gazette.
9. The President, Shillong Bar Association, Shillong.
10. Law (B) Department.
11. D.E.O., Law (A).
12. Guard file.

By order etc.,

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Deputy Secretary to the Govt. of Meghalaya,  
Law Department

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